

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH.P.

FRIDAY, THE 08TH DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) NO.9741 OF 2020

PETITIONER:

THE AYYANTHOLE SERVICE CO-OPERATIVE BANK LTD.NO. 494,
AYYANTHOLE, THRISSUR, REPRESENTED BY ITS SECRETARY

BY ADVOS. SRI.P.C.SASIDHARAN AND
SRI.K.S.ANIL

RESPONDENTS:

1. UNION OF INDIA, REPRESENTED BY THE
SECRETARY TO GOVERNMENT OF INDIA, MINISTRY OF
FINANCE, NORTH BLOCK, RAISANA HILL, NEW DELHI-
110001.
2. COMMISSIONER OF INCOME TAX (TDS), OFFICE OF THE
COMMISSIONER OF INCOME TAX, (TDS), AAYAKAR BHAVAN,
SAKTHANTHAMPURAN RANGAR, THRISSUR - 680 001
3. THE INCOME TAX OFFICER (TDS), OFFICE OF THE
INCOME TAX OFFICER (TDS), AAYAKAR BHAVAN, SAKTHAN
THAMPURAN RANGAR, THRISSUR - 680 001

R1-

R2-3 BY SRI. CHRISTOPHER ABRAHAM - SC

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

ORDER

Admit. The Assistant Solicitor General takes notice for the Union of India. The Standing Counsel for the Income Tax Department accepts notice on behalf of the Department. Petitioner to take steps to serve notice on other respondents by speed post/e-mail/whatsapp message and file a memo regarding such service.

In view of the order dated 23.3.2020 in W.P.(C)No.9333 of 2020 and connected cases, there shall be an interim stay of deduction of tax at source from the petitioner under Section 194N of the Income Tax Act for three months.

Post this writ petition along with connected matters on 27.5.2020.

CSL

**GOPINATH.P
JUDGE**

APPENDIX

PETITIONERS EXTS:

EXHIBIT-P1: TRUE COPY OF THE PROCEEDINGS DATED 9/3/2020
ISSUED TO THE PETITIONER BY THRISSUR DISTRICT CO-OPERATIVE
BANK.